

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

WEDNESDAY, THE 06TH DAY OF MAY 2020 / 16TH VAISAKHA, 1942

B.A.TMP NO.145 OF 2020

**(Crime No.11/2020 of Kadampuzha Police Station,  
Malappuram District)**

**PETITIONER/ACCUSED**

Sulaiman Muthuvattil,  
S/o Muhammed Muthuvattil, Aged 55 years,  
Muthuvattil House, Chottur, Karippol P.O.,  
Athavanad, Malappuram District.

By Adv. Sri.C.M.Mohammed Iquabal

**RESPONDENT/ STATE**

State of Kerala,  
Represented by Public Prosecutor,  
High Court of Kerala, Ernakulum.

BY PUBLIC PROSECUTOR SRI.AJITH MURALI & SRI.SANTHOSH PETER (SR)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON  
06.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**P.V.KUNHIKRISHNAN, J.**

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B.A.TMP.No.145 of 2020  
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Dated this the 6<sup>th</sup> day of May, 2020

**O R D E R**

This Bail Application filed under Section 438 of Criminal Procedure Code was heard through Video Conference.

2. The learned counsel for the petitioner submitted that he wants to produce some more documents and hence he may be allowed to withdraw the Bail Application with liberty to file a fresh bail application when the regular court starts.

This Bail Application is dismissed as withdrawn with liberty to the petitioner to file a fresh bail application, if he is so advised, when the regular court starts.

**P.V.KUNHIKRISHNAN, JUDGE**